

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1093/20
State Vs. Anil (Anup Sinha)
FIR NO. 83/12
PS : Keshav Puram
U/S. 364A/302/201/120B IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Anil (Anup Sinha) .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.
Sh. Ankur Sharma, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has been falsely implicated in the present case and is in JC since 06.04.2012. It is further submitted that accused is entitled to bail in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020, wherein relaxation has been given to the UTPs facing trial for the offense u/s 302 IPC and offenses Punishable with life imprisonment. Further, the wife of accused is suffering from certain ailments.

Considering the fact that the accused is in JC since 2012, let the report regarding previous involvement be called from the concerned IO and the report regarding the conduct of the accused be called from the Jail Superintendent for **28.05.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in/](mailto:rohnicourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Applications No. 1071/20, 1072/20, 1073/20 & 1074/20
State Vs. Anil @ Anamika
FIR NO. 782/17
PS : Begumpur
U/S. 302/34 IPC

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

These are four interim bail applications moved on behalf of accused Anil @ Anamika , Kuldeep @ Kiran, Sandeep @ Sandhya and Ajay @ Dolly.

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.
Sh. Pranav Mehta Proxy Counsel for Sh. Pradeep Rana, Ld. Defence Counsel for the accused.

The interim bail of all the four accused persons is sought in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.20, wherein relaxation has been given to the UTPs facing trial for the offense U/s 302 IPC and offenses Punishable with life imprisonment.

It is argued by the Ld Defense Counsel that the case of applicants is squarely covered under the HPC guidelines. Further applicants are falsely implicated in the present matter and are entitled for bail as per the other grounds also mentioned in the accompanying application.

Per contra, it is submitted by Ld APP for the State that no ground is made out for grant of bail as the allegations against accused persons are serious and grave in nature and they may threaten/ influence the witnesses, if released on bail. Further as regards the submission of Ld Defence counsel with respect to guidelines of HPC meeting dated 18.05.2020 of Hon'ble High Court are concerned, the same are applicable to the UTPs whose application are duly forwarded by Jail Superintendent after due verification and not to the present applicants.

Perused the applications, report of the jail superintendent and report of the IO. The allegations against all the accused persons are serious in nature. The argument of the Ld. APP for the State that the accused persons , if released on bail, might threaten / influence the witnesses cannot be ruled out. The present applications have been neither been moved through the Jail Superintendent nor the DLSA. No circumstances exhibiting urgency pertaining to the accused persons during this extraordinary period is shown, hence, no ground is made out to release the accused persons on interim bail. All the four applications are dismissed.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1098/20
State Vs. Ashok Dabas @ Vinay
FIR NO. 102/16
PS :Begumpur
U/S.302/34 IPC R/w. 25/27 Arms Act
JC Since 16.04.2016**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Ashok Dabas @ Vinay .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.
Sh. Dinesh, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has been falsely implicated in the present case and is in custody since 16.04.2016. That father of accused aged about 71 years is suffering from old age ailments and heart diseases and there is no one in the family to look after him as real brother of the accused is co-accused in the present FIR. It is submitted that accused was earlier granted custody parole on 23.05.2019 and he had not misused the same. The interim bail is also sought in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.20, wherein relaxation has been given to the UTPs facing trial for the offense u/s 302 IPC and offenses Punishable with life imprisonment.

Per contra it is submitted by Ld APP for the State that no ground is made out for grant of bail as the allegations against accused are serious and grave in nature and accused may threaten/ influence the witnesses, if released on bail. Further as regards the submission of Ld Defence counsel with respect to guidelines of HPC meeting dated

18.05.2020 of Hon'ble High Court are concerned, the same are applicable to the UTPs whose application are duly forwarded by Jail Superintendent after due verification and not to the present applicant.

Perused the application and report of the IO. The allegations against the accused are serious in nature. The medical documents filed by the applicant are of 2019. No circumstances exhibiting urgency pertaining to the accused during this extraordinary period is shown, hence, no ground is made out to release the accused on interim bail. The application is dismissed.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1092/20
State Vs. Azad
FIR NO. 505/18
PS : Kanjhawala
U/S. 363/376 IPC

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Azad .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Sh. Abhishek Kumar, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the accused has been falsely implicated in the present case. Out of the total 21 witnesses, only 19 witnesses have been examined. The trial will take a lot of time. It is prayed that the accused be released on interim bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020 and 18.05.2020.

Heard. Perused the report of the IO. As per report of the IO, the accused tried to flee from the custody on 12.03.2019 by pushing the police staff and jumped from the train with handcuff. Also, there are three other criminal involvements of accused.

Considering the nature of allegations, gravity of the offence and the report of the IO , no ground is made out to release the accused on interim bail.

Application is dismissed.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1043/20
State Vs.Dheeraj Chaurasiya
FIR NO. 153/19
PS : Keshav Puram
U/S. 420/120B/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Dheeraj Chaurasiya .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Sh. Lokesh Jha, Ld. Defence Counsel for the accused.

Today, the matter is fixed for report of jail Superintendent regarding the medical status of the accused. The same has been received. It is argued by the Ld. Defence counsel that accused is suffering from kidney problem and was admitted to the hospital by jail authorities. It is submitted that all the other five accused persons have already been admitted to bail, hence, on the ground of parity and the medical condition of the accused, he be admitted to interim bail during this pandemic situation of COVID 19.

Heard. Perused the report of the IO and the Jail Superintendent . The jail superintendent has confirmed the medical condition of the accused that he was admitted and referred to Safdarjung hospital, Nephrology Department. Considering the medical condition of the accused and in the interest of justice, he is admitted on interim bail for a period of 45 days subject to furnishing PB/SB in sum of Rs.20,000/-, to the satisfaction of concerned Jail Superintendent. In case accused/applicant is unable to furnish the surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer

Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

Application is disposed off accordingly.

Copy of this order be sent to the Jail Superintendent for information and necessary action.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**State Vs. Gaurav Dahiya
FIR NO. 46/19
PS South Rohini
U/S. 302/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Gaurav Dahiya.

Present: Sh. P.K.Ranga, Ld. Substitute APP for the State.
Sh. Ashok Drall, Ld. Defence Counsel for the accused.

Today, the matter is listed for report of the Jail Superintendent regarding the medical status of the accused. As per the report of the Jail Superintendent received today, he has sought further time of atleast three days for submitting the medical status of the accused.

At request of the Ld. Defence Counsel, put up for report and further arguments on **27.05.2020**.

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE
NORTH WEST DISTRICT,
ROHINI COURTS,
DELHI / 22.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1089/20

State Vs. Iqbal @ Guddu

FIR NO. 326/16

PS : Bharat Nagar

U/S. 302/307/452/114/509/354/34 IPC

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Iqbal @ Guddu.

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Sh. Alok Kothari, Ld. Defence Counsel for the accused.

The interim bail is sought in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.20, wherein relaxation has been given to the UTPs facing trial for the offense u/s 302 IPC and offenses Punishable with life imprisonment. It is stated that the accused is in JC since 03.02.2018. It is argued by the Ld Defence Counsel that the case of applicant is squarely covered under the HPC guidelines. Further applicant is falsely implicated in the present matter and is entitled for bail as per the other grounds also mentioned in the accompanying application.

Per contra it is submitted by Ld APP for the State that no ground is made out for grant of bail as the allegations against accused are serious and grave in nature

and accused may threaten/ influence the witnesses, if released on bail. Further as regards the submission of Ld Defence counsel with respect to guidelines of HPC meeting dated 18.05.2020 of Hon'ble High Court are concerned, the same are applicable to the UTPs whose application are duly forwarded by Jail Superintendent after due verification and not to the present applicant.

Perused the application and report of the IO. The allegations against the accused are serious in nature. No circumstances exhibiting urgency pertaining to the accused during this extraordinary period is shown, hence, no ground is made out to release the accused on interim bail. **The application is dismissed.**

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**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1082/20

State Vs. Narender @ Lovely

FIR NO. 94/20

PS : Sultan Puri

U/S. 354/354(B)342 IPC & 6 & 18 POCSO ACT

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Narender @ Lovely .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Ms. Kusum Sah, Ld. Defence Counsel for the accused.

Ms. Deepti Choudhary, IO of the case alongwith the victim and her mother.

The interim bail is sought on the ground that the accused has been falsely implicated in the present case and is in JC since 21.01.2020. He has no criminal record and is the sole bread earner of his family. The present FIR is the counter blast to the complaint filed by the accused against the family members of the victim. He be released on interim bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020 and 18.05.2020.

The victim who is 12 years of age has also opposed the bail application. It is submitted by her mother that they are constrained to leave their house /

jhuggi which is adjacent to the jhuggi of accused due to the threats extended by the accused and his family members.

Heard. Perused the report of the IO. Considering the gravity of the offence and the submissions of the Ld. APP and the victim, no ground is made out to release the accused on interim bail. Further, the case of the accused does not fall in the relaxation criteria of HPC of the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020 and 18.05.2020. **The application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No.1101/20

State Vs. Manish @ Golu

FIR NO. 391/20

PS : Raj Park

U/S. 188/269/270/186/353 IPC & 25 Arms Act

R/w 20(b) (i)(c) NDPS Act

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Manish @ Golu .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Sh. Satish Kumar Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the delivery of the wife of accused is due on 07/07/20. He is the sole bread earner of the family and has one minor daughter to support. It is prayed that he be released on interim bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020 and 18.05.2020.

Heard. Perused the report of the IO. As per report of the IO, 1050gm of cannabis (ganja) and loaded country made pistol was recovered from the accused. He is a habitual offender and has 28 previous involvements. Considering the gravity of the offence, no ground is made out to release the accused on interim bail.

Application is dismissed.

Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in/](mailto:rohnicourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-

charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1094/20
State Vs. Mukesh & Ors.
FIR NO. 882/16
PS : Mangol Puri
U/S. 364/302/201/120B/34 IPC

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Mukesh .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.
Sh. Ankur Sharma, Ld. Defence Counsel for the accused.

The interim bail is sought in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.20, wherein relaxation has been given to the UTPs facing trial for the offense u/s 302 IPC and offenses Punishable with life imprisonment. It is argued by the Ld Defence Counsel that the case of applicant is squarely covered under the HPC guidelines. Further applicant is falsely implicated in the present matter and is entitled for bail as per the other grounds also mentioned in the accompanying application.

Per contra it is submitted by Ld APP for the State that no ground is made out for grant of bail as the allegations against accused are serious and grave in nature and accused may threaten/ influence the witnesses, if released on bail. Further as regards the submission of Ld Defence counsel with respect to guidelines of HPC meeting dated 18.05.2020 of Hon'ble High Court are concerned, the same are applicable to the UTPs whose application are duly forwarded by Jail Superintendent after due verification and not to the present applicant.

Perused the application and report of the IO. The allegations against the accused are serious in nature. No circumstances exhibiting urgency pertaining to the accused during this extraordinary period is shown, hence, no ground is made out to release the accused on interim bail. The application is dismissed.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1029/20
State Vs. Neeraj Bawania & Ors.
FIR NO.1683/16
PS : Mangol Puri
U/S. 302/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Rakesh @ Sunny .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.
Sh. Naveen Gaur, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the applicant has been falsely implicated in the present matter and is in JC since 25.08.2015. It is submitted that the father of the accused is suffering from kidney problem and has to undergo surgery for fistula on 01.06.2020. It is submitted that brother of accused is living separately from his parents and there is no one to look after them. It is submitted that earlier also accused was released on interim bail on this ground and he has never misused his liberty.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, as per the report of the IO, the mother of accused can take care of her husband. Accused is the head of active criminal gang.

Heard. Perused the report of the IO. Considering the gravity of the offence and the fact that the nature of surgery is not life threatening and the mother of accused can very well take care of her husband , no ground is made out to release the accused on interim bail. Also, the accused is the head of active criminal gang

and as per the report of the IO, there is every likelihood of attack by rival gang. **The application is accordingly dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail application No.1099/20
State Vs. Pawan
FIR NO. 428/2019
PS : Bharat Nagar
U/S. 308/307/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Pawan.

**Present: Sh. P.K. Ranga, Ld. APP for the State.
Sh. Sanjay Pal Singh, Ld. Defence Counsel for the accused.**

The interim bail of accused is sought on the ground that his ailing old aged father requires care and accused is the sole bread earner of the family. It is further submitted that accused is languishing in custody since 02.09.2019.

Per contra, the Ld. APP has opposed the bail application on the ground that accused has caused stab wound on vital part of the body of the victim. One of the co-accused is already PO and NBWs have been issued against the other accused persons.

Heard, ld. Defence counsel and ld. APP for the State.

Perused the application and report of the IO. The allegations against the accused are serious in nature. No circumstances exhibiting urgency pertaining to the accused during this extraordinary period is shown, hence, no ground is made out to release the accused on interim bail. **The application is dismissed.**

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**DUTY JUDGE
NORTH WEST DISTRICT,
ROHINI COURTS,
DELHI / 22.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail application no.1095/20 & 1096/20

State Vs. Puran

FIR NO. 826/2019 & 827/19

PS : Mangol Puri

U/S. 135 Indian Electricity Act

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

These are two bail applications of accused Puran.

**Present: Sh. P.K. Ranga, Ld. APP for the State.
Sh. Rishi Chopra, Ld. Defence Counsel for the accused.**

The bail of accused is sought on the ground that he has been falsely implicated in the present case and is in custody since 28.02.2020. It is further submitted that the investigation is already complete and accused has no previous antecedents.

Ld. APP has submitted that since there are two FIRs against the accused for theft of electricity, he be directed to deposit some amount with the complainant , in order to prevent any such similar offence in near future.

Heard, ld. Defence counsel and ld. APP for the State . The accused is involved in two FIRs of similar nature. As per the record, two bills for the amount of RS.17,50,000/- and RS.18,00,000/- with respect to theft of electricity has been raised against the accused . In the given facts and circumstances , accused is directed to deposit RS. 2 lacs each in both the FIRs with the complainant. On deposit of the said amount, he be released on bail subject to furnishing PB/SB in sum of Rs. 20,000/- each in both the FIRs to the satisfaction of concerned Jail Superintendent. In case accused/applicant

is unable to furnish the surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned. Copy of this order be sent to the Jail Superintendent for information and necessary action.

**DUTY JUDGE
NORTH WEST DISTRICT,
ROHINI COURTS,
DELHI / 22.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No.1006/20
State Vs. Sandeep Chillar
FIR NO. 452/17
PS : Kanjhawala
U/S. 302/307/201/34 IPC
& 25/27/54/59 Arms Act

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is application for cancellation of bail order of accused Sandeep Chillar moved on behalf of complainant Sh. Himanshu Dabas @ Bantu.

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Sh. Sumeet Shokeen, Ld. Counsel for complainant.

Sh. Kundan Kumar, Ld. Defence Counsel for the accused.

It is submitted by the ld. Defence counsel that he has not received the copy of report of the IO. He also seeks time to file the reply to the present application.

The same has been vehemently opposed by the ld. Counsel for the complainant on the ground that complainant fears threat from the accused. At this stage, it is submitted by the Ld. Defence counsel that accused undertakes not to extend any sort of threats to the complainant or other witnesses.

Heard ld. Counsel for both the parties. The accused has been admitted to bail by the concerned Duty Judge vide order dated 12.05.2020. In view of the pandemic situation due to COVID 19, since there is no urgency in the present application at present, the same be put up for arguments on 02.07.2020 before the concerned Court. The Ld. Defence counsel shall file the reply within one week from today through electronic mode as per rules with advance copy to the counsel for complainant.

Be put up on **02.07.2020**.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1091/20
State Vs. Saurabh
FIR NO. 0195/20
PS : Mangol Puri
U/S. 376 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Saurabh .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Ms. Kamakshi Garg, Ld. Defence Counsel for the accused.

As per record, no notice has been issued to the victim/ prosecutrix. The application cannot be heard in the absence of victim/prosecutrix.

Let the notice be issued to the victim/ prosecutrix through concerned IO for **26.05.2020**.

Put up for further arguments on 26.05.2020

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1090/20
State Vs. Sombir @ Bagdi
PS Kanjhawala
FIR NO. 56/16
U/S.302/365/201/120B/34 IPC
R/w. 25/27/54/59 Arms Act.**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Sombir @ Bagdi .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.
Sh. Gajraj Singh, Ld. Defence Counsel for the accused.

The interim bail is sought in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020, wherein relaxation has been given to the UTPs facing trial for the offence U/s 302 IPC and offenses Punishable with life imprisonment.

It is argued by the Ld Defence Counsel that the case of applicant is squarely covered under the HPC guidelines. Further applicant is falsely implicated in the present matter and is entitled for bail as per the other grounds also mentioned in the accompanying application.

Per contra it is submitted by Ld APP for the State that no ground is made out for grant of bail as the allegations against accused are serious and grave in nature and accused may threaten/ influence the witnesses, if released on bail. Further as regards the submission of Ld Defense counsel with respect to guidelines

of HPC meeting dated 18.05.2020 of Hon'ble High Court are concerned, the same are applicable to the UTPs whose application are duly forwarded by Jail Superintendent after due verification and not to the present applicant.

Perused the application and report of the IO. The allegations against the accused are serious in nature. No circumstances exhibiting urgency pertaining to the accused during this extraordinary period is shown, hence, no ground is made out to release the accused on interim bail. **The application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 976/20
State Vs. Subhang @ Subhanker
FIR NO. 2306/14
PS : Mangol Puri
U/S. 302/364/471/120B/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is the regular bail application moved on behalf of accused Subhang @ Shubhanker .

Present: Sh. P.K.Ranga, Ld. Substitute APP for the State.
Sh. Dhan Mohan, Ld. Defence Counsel for the accused.

The bail is sought on the ground that as per the directions of the Hon'ble High Court of Delhi, the trial in the present matter was to be concluded by December 2019. It is submitted that the matter is still pending before the Id. Sessions Judge. It is further argued that in case regular bail is not made out, accused be released on interim bail in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.20, wherein relaxation has been given to the UTPs facing trial for the offense u/s 302 IPC and offenses Punishable with life imprisonment.

Per contra it is submitted by Ld. APP for the State that no ground is made out for grant of bail as the allegations against accused are serious and grave in nature and accused may threaten/ influence the witnesses, if released on bail. Further as regards the submission of Ld Defense counsel with respect to guidelines of HPC meeting dated 18.05.20 of Honble High Court are concerned, the same are applicable to the UTPs whose application are duly forwarded by Jail Superintendent after due verification and not to the present applicant.

Perused the application and report of the IO. The allegations against the accused are serious in nature. No circumstances exhibiting urgency pertaining to the accused

during this extraordinary period is shown, hence, no ground is made out to release the accused on interim bail/ regular bail. **Application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No.1006/20
State Vs. Sandeep Chillar
FIR NO. 452/17
PS : Kanjhawala
U/S. 302/3-7/201/34 IPC
& 25/27/54/59 Arms Act**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is application for cancellation of bail order of accused Sabdeep Chillar moved on behalf of complainant Sh. Himanshu Dabas @ Bantu.

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Sh. Sumeet Shokeen, Ld. Counsel for complainant.

Sh. Kundan Kumar, Ld. Defence Counsel for the accused.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1029/20
State Vs. Neeraj Bawania & Ors.
FIR NO.1683/16
PS : Mangol Puri
U/S. 302/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Rakesh @ Sunny .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.
Sh. Naveen Gaur, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the applicant has been falsely implicated in the present matter and is in JC since 25.08.2015. It is submitted that the father of the accused is suffering from kidney problem and has to undergo surgery and the date of admission in hospital is given as 01.06.2020. It is submitted that brother of accused is living separately from his parents and there is no one to look after them. It is submitted that earlier accused was released on interim bail on this ground also. Thus, he be released on interim bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020.

Heard. Perused the report of the IO. Considering the gravity of the offence and the fact that , no ground is made out to release the accused on interim bail. Application is dismissed.

Let the digitally signed scanned order be sent by E-mail to rohini@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch,

Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1100/20
State Vs. Suraj @ Bhola
FIR NO. 375/15
PS : Rani Bagh
U/S. 395/397/412/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Suraj @ Bhola .

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Sh. Sanjay Pal Singh, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has been falsely implicated in the present case. That the charge sheet has been filed in the present matter and accused is no more required for further investigation. It is submitted that he is ready to abide by any condition imposed by this Court. Thus, he be released on interim bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused.

Heard. Perused the report of the IO. As per report of the IO, accused pointed pistol and looted Rs.1,25,000/- and other jewellery items from complainant. Earlier, he was granted bail but he never appeared before the Court. Process u/s. 82 Cr.P.C. was issued against him and when he surrendered in another FIR No.151/17, PS Subhash Place, he was sent to JC in the present case also. It is

further stated that he is previously involved in 12 offences of similar nature and is a habitual offender.

In view of the report of the IO ; previous involvements of the accused and considering the gravity of the offence , no ground is made out to release the accused on interim bail. **Application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail application no.1097/20
State Vs. Vicky @ Krishan Murty
FIR NO. 0121/2020
PS : Subhash Place
U/S. 392/394/397/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Vicky @ Krishan Murty.

**Present: Sh. P.K. Ranga, Ld. APP for the State.
Ms. Sharda Garg and Sh. Sohan Goyal, Ld. Defence Counsel for
the accused.**

The interim bail of accused is sought on the ground that he has been falsely implicated in the present case and is in custody since 04.03.2020. It is further submitted that both his wife and minor daughter are ill and are solely dependent on the accused for their livelihood. It is submitted that co-accused Shankar has already been released on bail ten days back.

Per contra, Ld.APP has opposed the bail application on the ground that the accused attacked the victim and looted Rs. 2 lacs by pointing weapon towards him. It is further submitted that application of accused has already been dismissed by the Ld. Duty Judge on 28.04.2020 and there is no change of circumstances.

Heard Ld. APP for State and Ld. Defence Counsel. The accused has failed to show any change of circumstance since 28.04.2020 when his earlier application was dismissed. As per report of the IO, he has 24 previous involvement in offences of similar nature. The grant of bail to the co-accused is no ground for grant of bail to the accused. No ground is made out for grant of bail to the accused. **The application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer

Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE
NORTH WEST DISTRICT,
ROHINI COURTS,
DELHI / 22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**State Vs. Vikram
FIR NO. 233/2019
PS : Shalimar Bagh
U/S. 363/366/376 IPC
r/w S. 6 POCSO Act**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is the application for statutory bail application U/s.167 (2) Cr.P.C. of accused Vikram.

**Present: Sh. P.K. Ranga, Ld. APP for the State.
Sh. Kumar Satyanand, Ld. Defence Counsel for the accused.**

As per record, no notice has been issued to the victim/ prosecutrix. The application cannot be heard in the absence of victim/prosecutrix.

Let the notice be issued to the victim/ prosecutrix through concerned IO for **26.05.2020**.

Put up for further arguments on 26.05.2020.

Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in/](mailto:rohnicourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE
NORTH WEST DISTRICT,
ROHINI COURTS,
DELHI / 22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**State Vs. Vinay Sagar
FIR NO. 118/2020
PS : Raj Park
U/S. 436 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Vinay Sagar.

**Present: Sh. P.K. Ranga, Ld. APP for the State.
Sh. Uday Pratap Singh, Ld. Defence Counsel for the accused.**

The interim bail of accused is sought on the ground that his son is having fracture in left thigh AP/L and requires utmost care. It is further submitted that he is languishing in custody since 04.03.2020. He has been taken into custody on the basis of fabricated disclosure statement recorded in FIR no.117/20.

Heard, Ld. Defence counsel and Ld. APP for the State and perused the medical documents of the son of accused/applicant annexed with the application. As per report of the IO, accused has been arrested in the present FIR on the basis of his disclosure statement in FIR no.117/20.

Considering the nature of the allegations and facts that accused/applicant has ailing son to take care and is the sole bread earner, he is admitted on interim bail for a period of 45 days subject to furnishing PB/SB in sum of Rs.20,000/-, to the satisfaction of concerned Jail Superintendent. In case accused/applicant is unable to furnish the surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

Application is disposed off accordingly.

Copy of this order be sent to the Jail Superintendent for information and necessary action.

**DUTY JUDGE
NORTH WEST DISTRICT,
ROHINI COURTS,
DELHI / 22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail application No.1104/20
State Vs. Vipin @ Lallan
FIR NO. 10/2019
PS : Mangol Puri
U/S. 395/397/412/34 IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Vipin @ Lallan.

**Present: Sh. P.K. Ranga, Ld. APP for the State.
Sh. Kundan Kumar, Ld. Defence Counsel for the accused.**

The interim bail of accused is sought on the ground that his wife and father have already expired and there is no-one except him to take care his old aged mother and 2.5 years old daughter; is the sole bread earner of his family. It is submitted that accused/applicant was earlier also granted interim bail and had not misused the same. It is further submitted that he is languishing in custody since 11.01.2019. It is further submitted that he has been arrested only on the disclosure statement of the co-accused persons and the co-accused persons namely Anish and Karan have already been admitted on interim bail of 45 days.

Per contra, Ld. aPP has opposed the bail application on the ground that the accused alongiwth his associate looted the complainant at gunpoint. He has been correctly identified by the complainant during TIP. The jewelry articles and cash was recovered from the possession of the accused.

Heard, ld. Defence counsel and ld. APP for the State.

Perused the application and report of the IO. The allegations against the accused are serious in nature. No circumstances exhibiting urgency pertaining to the accused during

this extraordinary period is shown, hence, no ground is made out to release the accused on interim bail. **The application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE
NORTH WEST DISTRICT,
ROHINI COURTS,
DELHI / 22.05.2020**

HEARING THROUGH VIDEO COFERENCING

State Vs. Ravi Dagar Etc.

FIR NO. 357/15

PS : Kanjhawla

U/S.302/34 IPC & 25/54/57 Arms Act.

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present case has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.

Sh. Kundan Kumar, Ld. Defence Counsel for the accused.

Matter is at the stage of final arguments. It is submitted by the Ld. Defence Counsel that he is not ready with the final arguments. He submits that the matter be adjourned enbloc for the next date of hearing.

Accordingly, at request of the Ld. Defence Counsel, the matter is adjourned enbloc for final arguments for **17.07.2020**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**

HEARING THROUGH VIDEO COFERENCING

**State Vs. Sudhir Kumar
FIR NO. 75/13
PS : Kanjhawala
U/S. 354A IPC**

22.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present case has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

Present: Sh. P.K.Ranga , Ld. Substitute APP for the State.
Sh. S.P.Dhankar, Ld. Defence Counsel for the accused.

Matter is at the stage of final arguments. It is submitted by the Ld. Defence Counsel that he is not ready with the final arguments. He submits that the matter be adjourned enbloc for the next date of hearing.

Accordingly, at request of the Ld. Defence Counsel, the matter is adjourned enbloc for final arguments for **17.07.2020**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/22.05.2020**